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Title: Need to create a separate state of Bodoland.

SHRI SANSUMA KHUNGGUR BWISWMUTHIARY (KOKRAJHAR): The overall crucial socio-economic, ethno-political and human rights, and safety and security related situation and circumstances emerged in the aftermath of the barbaric and blatant aggression of the illegal Bangladeshi immigrants on the indigenous Bodo-Tribal people and other local Indian population within Bodoland and its adjoining district Dhubri since the 3<sup>rd</sup> week of July, 2012 have warranted immediate proactive and positive initiatives and actions of the Union Govt. in the matter of the urgent need of bringing about lastŃng and honourable political solution to the unwanted restless situation and problem mounting within the entire lower Assam including Bodoland Territory. The whole nation is aware of the fact that not only the indigenous Bodo-Tribal people and other permanent local people of Bodoland and Dhubri district have been succumbed to the hostile and inhumane attacks of the illegal Bangladeshi immigrants but even the innocent and peace loving people of North-eastern States studying, working and living in different metropolitan cities of most of the south Indian states have also suffered a lot resulting in their en-masse exodus from the aforementioned places. The present day Bodoland Territorial Council Administration doesn't have any power and functions to control the police, maintain the law and order due to lack of which, the indigenous Bodo-Tribal people and the local Rajbongshis have been succumbed to barbaric attacks and blatant aggression of the illegal Bangladeshi immigrants since the 3<sup>rd</sup> week of July, 2012 in their own homes and lands haplessly.

The lands and ancestral territories along with all natural resources of the indigenous Bodo-Tribal people both living within and outside Bodoland in Assam have already been grabbed both by the illegal Bangladeshi immigrants and unauthorized outsiders in spite of the availability of the provisions under chapter-X of the Assam Land and Revenue Regulation, 1886 (Amended in 1947) over the past six decades since independence due to the non-implementation of the concerned provisions meant for the protection and safeguard of the tribal belts and Blocks created in different district since 1947 onwards.

In the backdrop of the aforementioned dreadful and terrible circumstances prevailing within and outside BTAD, the question of survival and existence, safety and security and overall development of the indigenous Bodo-Tribal people and the like others and the preservation of their distinct ethno-cultural identities within the present state of Assam has become quite impossible and out of imagination.

I, therefore, would like to urge upon the Union Government to take appropriate steps to initiate the process of the creation of the much long awaited separate state of Bodoland by curving out of the state of Assam comprising the present day BTAD and its adjoining other territories of the northern Brahmaputra valley forthwith in order to enable the aboriginal Bodo-Tribal people and other indigenous group of people to live and prosper with their own genius within Indian union with equal dignity and respect and with their own distinct ethnic self identities at par with the rest of the country.

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